

©

കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ഏപ്രിൽ 24 24th April 2018 1193 മേടം 11 11th Medam 1193 1940 വൈശാഖം 4 4th Vaisakha 1940	നമ്പർ } No. } 17
----------------------	---	--	---------------------

## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department Labour and Skills (A)

##### ORDER

G.O. (Rt.) No. 281/2018/LBR.

*Thiruvananthapuram, 15th March 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Quilon Foods Private Ltd., Srihari Building, Parameswara Nagar, Kollam and the workman of the above referred establishment Sri D. Prakash, Arun Nivas, T.K.M. Nagar-16, TKMC P. O., Karikkode, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

Gaz. No. 17/2018/DTP (Part I).

#### ANNEXURE

“Whether the denial of employment to Sri D. Prakash, Driver by the management of Quilon Foods Pvt. Ltd., Srihari Building, Parameswara Nagar, Kollam is justifiable or not? If not, what relief the worker is entitled to ?”

By order of the Governor,  
SONIA WASHINGTON,  
*Deputy Secretary to Government.*

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 20350/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2018 ഫെബ്രുവരി 26.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ചു പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ചു.